

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of October,2026 (12.10.2026 to 16.10.2026)

VC Web Link for Hearing dated 13.10.2026 at 10.30 A.M

<https://teams.microsoft.com/meet/486508362639373?p=EBdTdvI9duSE3bAKmP>

Tap on the link or paste it in a browser to join

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
13.10.2026 Tuesday At 10.30 A.M. Transmission tariff Petitions Through Video conferencing	1.	552/MP/2026	PGCIL	Petition under section 79(1) of the Electricity Act, 2003 read with Regulation 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for Additional Capitalisation of the upgradation of SCADA and associated systems of National Transmission Asset Management (NTAMC)/RTAMC and for expenditure towards establishment of centralized security operation center (OT SOC) for Sub-stations(On admission)
	2.	Diary No. 773/2026	ERBPL	Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation of the timeline stipulated under Regulation 5.2(e) for furnishing the Connectivity Bank Guarantees pursuant to the in-principle intimations dated 14.9.2026 bearing Ref. Nos. CTU/NR/Conn/INT-2A/2200003250, CTU/NR/Conn/INT-2A/2200003257, CTU/NR/Conn/INT-2A/2200003261 and CTU/NR/Conn/INT-2A/2200003263, issued to Eden Renewable Alma Private Limited, Eden Renewable Bercy Private Limited, Eden Renewable Cadet Private Limited and Eden Renewable Cite Private Limited respectively, which were communicated only on 24.9.2026 owing to non-delivery of the Respondent's email dated 14.9.2026; and seeking directions that the period of one month for furnishing the Conn-BGs be reckoned from 24.9.2026 (On admission).
	3.	487/TT/2026	RGTL	Petition for determination of transmission tariff from the actual Date of Commercial Operation up to 31.03.2029 for the transmission scheme titled Augmentation of transformation capacity at 400/220 kV Gadag PS in Karnataka by 1x500 MVA, 400/220 kV ICT (6th), implemented under Regulated Tariff Mechanism.
	4.	900/TT/2025	HVPNL	Petition for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2024-25 to 2028-29.
	5.	400/TT/2026	KNTL	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the transmission scheme titled Augmentation of transformation capacity at 400/200kV Koppal PS in Karnataka by 1x500 MVA, 400/200 kV ICT (6th) (implemented under Regulated Tariff Mechanism).
	6.	442/TT/2026	GPTL	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for establishment of 220 kV line bays (GIS) at 400/220 kV Prithla Sub-Station.
	7.	471/TT/2026	NRSSXXIX	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the transmission scheme titled Augmentation of

				transformation capacity at Amargarh (GIS) S/s by 1x315 MVA, 400/220 kV ICT (3rd)" (implemented under Regulated Tariff Mechanism).
	8.	439/TT/2026	TPGL	Petition seeking determination of tariff for the period from commercial operation date till 31.3.2029 for the Transmission Project developed under Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II - Part D.
	9.	662/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 1 No. 220kV Line Bay at 400/220 kV Bikaner-II PS for Interconnection of Solar Project (M/s. NHPC Ltd.) in Northern Region
	10.	470/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for Upgradation of STM-4 communication link of Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra to STM-16 capacity through installation of 5 Nos. STM -16, 5 MSP at Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra under upgradation of STM-4 communication link of Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra to STM-16 capacity project in Western Region.
	11.	477/TT/2026	PGCIL	Petition for approval of the tariff for the assets under "OPGW Installation on Itarsi-Dhule Transmission Line" scheme.
	12.	142/TT/2026	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220kV, 1X500 MVA ICT (3rd) in Northern Region.
	13.	114/TT/2026	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E in Northern Region.
	14.	663/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E in Northern Region.
	15.	261/TT/2026	PGCIL	Petition for determination of tariff from DOCO till 31.3.2029 for Asset-1: 01 No. 765/400/33kV 500 MVA Single Phase Auto Transformer at Durg S/S, Asset-2: 01 No. 400/220kV 105MVA Single Phase Auto Transformer at Rangpo S/S & Asset-3: 01 No. 765 kV 110 MVAR Single Phase Reactor at Wardha sub-Station
	16.	262/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for Replacement of 420 kV, 63 MVAR Bus Reactor with 420 kV, 125 MVAR Bus Reactor at Jabalpur (POWERGRID) S/S under Replacement of 63 MVAR Bus Reactor with 125 MVAR Bus Reactor at 400kV level of Jabalpur S/S of POWERGRID in Western Region.
	17.	217/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block from DOCO to 31.3.2029 for Asset-1 1 no. 25 MVAR, 220 kV Bus Reactor along with associated bay at Alusteng Sub-station (JKPTCL) & Asset-2 - Laying of cable (800 sq. mm XLPE power cable) between Minamarg and Zojila Top section of Alusteng Drass 220 kV section & 02 nos. 220 kV, 25 MVAR Bus Reactors along with associated bays at Drass (GIS) Substation under Transmission System Strengthening for Srinagar-Leh Transmission System in Northern region.

18.	165/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for the asset under Eastern Region Expansion Scheme - XXXV (ERES-XXXV) in Eastern Region.
19.	80/TT/2026	PGCIL	Petition for determination of tariff for 1x1500 MVA, 765/400 kV, ICT-4 along with associated bays at Bikaner PG under "Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex)- Part-E" in Northern Region".
20.	47/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for the assets under Eastern Region Expansion Scheme - XXVII (ERES-XXVII) in Eastern Region.
21.	469/TT/2026	PGCIL	Petition for determination of tariff for 1x1500 MVA, 765/400 kV ICT (3rd) at Pune(GIS) substation along with associated bays under Western Region Expansion Scheme-XXXI.
22.	365/TT/2026	PGCIL	Petition for determination of tariff for splitting of 400 kV Bus-I & II at 765/400/220 kV Indore S/s into two sections through 400 kV Bus Sectionalizer bays (GIS) & GIS Bus duct under Scheme to control fault level at Indore Sub-station.
23.	443/TT/2026	PGCIL	Petition for determination of tariff for Asset 1 : 1x1500 MVA 765/400kV ICT (3rd) in Raigarh (Kotra) Section B along with associated 765kV and 400kV bays under Western Region Expansion Scheme-XXV.
24.	361/TT/2026	PGCIL	Petition for determination of tariff for One No. 400 kV Line bay at 765/400/220kV Indore (PG) S/s under Implementation of 400kV Line bay at 765/400/220kV Indore (PG) S/s in MP for RE Interconnection.
25.	122/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for 2nd Circuit of Kishenpur Dulhasti 400 kV D/C (Quad) Line (Kishtwar - Kishenpur Section) along with associated bay at Kishenpur end under Transmission system for evacuation of power from Pakaldul HEP in Chenab valley HEPs LTA system in Northern region
26.	633/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in Northern Region.
27.	85/TT/2015	PGCIL	Petition for approval of transmission tariff for 8 Nos. assets under Eastern Region Strengthening Scheme-III (ERSS-III) in Eastern Region for 2014-19 tariff block (Remand matter)
28.	275/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset under Eastern Region Expansion Scheme - XXXII (ERES-XXXII) in Eastern Region.
29.	243/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for OPGW link for 765kV Orai-Jabalpur TL under Reliable Communication Scheme under Central Sector for Western Region.
30.	209/TT/2026	PGCIL	Petition for determination of tariff for the Asset: 400/220kV, 500 MVA ICT at 400/220/66kV Bawana (DTL) Substation under Replacement of 400/220kV, 315MVA ICT-3 with 400/220kV, 500MVA ICT at 400/220/66kV Bawana (DTL) Substation scheme in Northern Region.
31.	90/TT/2026	PGCIL	Petition for determination of tariff for Asset 1 : 1x1500 MVA 765/400kV ICT (3rd) along with associated bays in Raigarh (Kotra) Section A & Asset 2 : 1x1500 MVA 765/400kV ICT (4th) along with associated bays in Raigarh (Kotra) Section

				B under Western Region Expansion Scheme-XXV.
	32	69/TT/2026	PGCIL	Petition for determination of tariff for Asset-1: 765/400 kV, 1x1500 MVA ICT-3 along with associated 765 & 400 kV ICT bays at Banaskanta Sub-Station, Asset-2: 400 kV D/C (Ckt-3 & 4) Banaskantha-Sankhari section (Powergrid scope of work) of Banaskantha-Prantij (GETCO) 400 kV D/C line, along with associated line bays at Banaskantha S/S (Both the circuits are terminated at Sankhari (GETCO) S/S as an interim arrangement made by GETCO) under "Transmission Network Expansion in Gujarat to increase ATC from ISTS, Part-C".
	33.	478/TT/2026	PGCIL	Petition for the determination of the transmission tariff for the Combined asset under "Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II, Part-G1" in the Northern Region.
	34.	87/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: 1 no. 500MVA 400/220kV Transformer along with associated bays at NP Kunta Sub-Station, Asset-2: 02 nos 220kV Line bays (Bay No 210 & 212) at NP Kunta sub-station and Asset-3: 02 nos 220kV Line bays (Bay No 209 & 211) at NP Kunta sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III) (Remand matter).
VC Web Link for Hearing dated 13.10.2026 at 2.30 P.M				
https://teams.microsoft.com/meet/449892673358559?p=iaXXbdTBUh61hoOBdT				
Tap on the link or paste it in a browser to join				
13.10.2026 Tuesday At 2.30 P.M Coram: Chairperson Member (Tech.) Member (Law) Member (Fin) Through Video-conferencing	35.	30/RP/2026	TENGEDCO	Petition seeking for review of the order dated 1.11.2025 in Petition No. 496/MP/2024 (On admission)
	36.	32/RP/2026	PTCIL	Petition seeking for review of the order dated 30.6.2026 in Petition No. 188/MP/2019 (On admission)
	37.	33/RP/2026	TPSL	Petition seeking for review of the order dated 13.12.2025 in Petition Nos. 240/MP/2023 and 304/MP/2023 (Interlocutory application for condonation of delay in filing the review Petition)(On admission)
	38.	17/RP/2026	HPPC	Petition for review of the Order dated 28.2.2026 in Petition No. 126/MP/2017.
	39.	28/RP/2026	KPL	Petition seeking review of the Order dated 30.5.2019 read with corrigendum dated 26.6.2019 in Petition No. 227/MP/2017.
Coram: Chairperson Member (Tech.) Member (Law)	40.	9/RP/2026	IL&FS	Petition seeking for review of the order dated 13.10.2025 in Petition No. 162/MP/2022 (On admission).
	41.	1/RP/2026	PGCIL	Petition seeking review of the Order dated 12.11.2025 in Petition No. 3/TT/2023
	42.	18/RP/2025	KPTCL	Petition for review of Order dated 7.5.2025 in Petition No. 353/TT/2025
	43	25/RP/2025 alongwith I.A. No. 135/2025	MPPMCL	Petition for review of order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application seeking condonation of delay)
	44.	9/RP/2024 alongwith I.A.Nos.19/2024 & 134/2025	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application for interim reliefs and I.A. moved by MPPMCL for vacation of stay granted vide RoP dated 4.4.2025.
Coram: Member (Tech.) Member (Law)	45.	915/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1 to 5 & Asset-7 and determination cum truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29

				tariff block for Asset-6A of Transmission System associated with Tehri Pump Storage Plant (PSP).
16.10.2026 Friday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	528/MP/2026	KREPL	Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority (on admission) .
	2.	527/MP/2026	LEPL	Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority(on admission).
	3.	532/MP/2026	Luceo Solar	Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority (on admission).
	4.	Diary No. 637/2026	DVC	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 13 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges And Losses) Regulations, 2020 seeking directions for waiver of Inter-State Transmission Charges for supply of renewable energy bundled under the Scheme For Flexibility in generation and scheduling of thermal/gas power stations issued on 12.4.2022 by the Government of India, Ministry of Power (On admission).
	5.	Diary No.677/2026	Enren I	Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41

			and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority (on admission).
6.	Diary No.747 &756/2026	TPREL	Petition under Section 79(1)(c), (f) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 inter alia seeking directions to Central Transmission Utility of India Limited to accept the documents demonstrating rights over the land parcels standing in the name of the subsidiary company executing the Project of the Connectivity Grantee (parent company) for the change in land parcels under Regulation 5.10(Interlocutory application for urgent listing) (On admission).
7.	Diary No.697 &719/2026	SGIL	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 11A(4), 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended), and this Commission's Order dated 10.07.2026 in Petition No. 11/SM/2026, praying that this Commission hold and declare that the Petitioner's requests dated 26.05.2026 and 03.06.2026 for conversion of 200 MW of its 300 MW Connectivity at the Gadag-II Pooling Station from the Land Route to the LoA Route were required to be given effect to by the Central Transmission Utility of India Limited within one month under Regulation 11A(4)(c)(i), and consequential directions to the Central Transmission Utility of India Limited to issue the revised Connectivity intimations and to modify its Final List of eligible entities dated 18.08.2026 so as to include and map the said 200 MW, comprising 50 MW under the Letter of Award dated 15.10.2024 issued by Solar Energy Corporation of India Limited and 150 MW under the Letter of Award dated 06.03.2024 issued by SJVN Limited; and, in the alternative, exercise Power to Relax and Power to Remove Difficulty under Regulations 41 and 42 of the said Regulations, along with consequential and incidental reliefs(Interlocutory application for interim reliefs) (On admission).
8.	Diary No. 752,754,768 &774/2026	ASPPL	Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with the applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, as amended from time to time, and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking appropriate directions to Central Transmission Utility of

			India Limited with respect to the consideration and processing of the Petitioners? Connectivity Application(s) under Regulation 5.11(a) of the GNA Regulations for grant of Connectivity during Non-Solar Hours, while preserving the original priority of the said Application(s), along with consequential reliefs (Interlocutory application for interim directions and I.As, moved by Juniper Green Energy Private Limited & Enren I for impleadment) (On admission)
9.	Diary No. 525/2026	KNTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 4, 11 and 12 and other relevant provisions of the Transmission Service Agreement dated 07.12.2021 (?TSA?) seeking extension of Scheduled Commercial Operation Date (?SCOD?) on account of Force Majeure/Change in Law events and relief for cost overrun and consequential increase in annual transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Narela Transmission Limited (On admission).
10.	220/TL/2026	SKPTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Khavda II-A Transmission Limited
11.	272/TL/2026	NERGS-III	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to NERGS III Siang Basin Transmission Limited.
12,	483/TL/2026	WRERAPTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
13.	482/AT/2026	WRERAPTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the transmission System being established by WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
14.	505/TL/2026	ATL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to Ananthapuram Transmission Limited.
15.	506/AT/2026	ATL	Petition under Section 63 and Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 15(1)(c) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for adoption of tariff discovered through competitive bidding with respect to transmission System for integration of Ananthapuram-III PS REZ Phase-I (3 GW)
16.	512/TL/2026	KRTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License

				and other related matters) Regulations, 2024 with respect to Transmission License to KRISHNAGIRI REZ TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	17.	513/AT/2026	KRTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the KRISHNAGIRI REZ TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.
	18.	514/TL/2026	VPTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Vizag Power Transmission Limited
	19.	515/AT/2026	VPTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Vizag Power Transmission Limited.
	20.	392/TD/2026	APGCL	Partition under Sections 14 and 15(1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Trading Licence and other related matters) Regulations, 2020 (hereinafter referred to as the "Trading Licence Regulations") for the grant of a 'Category II' trading license for inter-state trading in electricity across India.
	21.	540/TD/2026	NPSPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	22.	111/MP/2014	HEGCPL	Petition under Sections 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and medium-term Open Access in inter-State transmission and related matters) Regulations, 2009(Received by Remand)
	23.	617/MP/2020	BALCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited from Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.
	24.	340/MP/2022	IL&FS	Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act, 2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Ltd. and PTC India Limited for recovery of (i) outstanding Monthly Invoices (ii) Delayed Payment Interest (iii) compensation for under-scheduling (iv) charges for minimum guaranteed off-take of 55% against the deemed full availability and (v) O&M Expenses and interest on debt.
	25.	341/MP/2022	IL&FS	Petition under Section 79, including 79(1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of the outstanding amount in terms of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent, TANGEDCO.

26.	300/MP/2023	JSWRE2L	Petition under Section 79(1)©, Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 ("Act") seeking issuance of directions to supply of power to a third party due to delay in operationalisation of LTA.
27.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential reliefs including refund.
28.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
29.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
30.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
31.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
32.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
33.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitran Nigam Limited, Jaipur Vidyut Vitran Limited & Jodhpur Vidyut Vitran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.
34.	333/TD/2026	RIL	Petition for the revocation of the Category-I trading licence of the Petitioner w.e.f. 1.4.2026; (b) Relax the payment of annual fees for 1.4.2026 to 31.3.2027 under Regulation 23 of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
35.	360/TD/2026	TGGenco	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and related matters) Regulations, 2020 for grant of an Inter-State Trading License.
36.	339/MP/2026 alongwith I.A.No.121/2026	NTL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Article 4, 11, 12 and 16 of the Transmission

			Service Agreement ("TSA") dated 13.01.2016 seeking extension of the Scheduled Commercial Operation Date ("SCOD") and appropriate relief for cost escalation on account of occurrences of Force Majeure Events and Change in Law events which were beyond the control of the Petitioner.
37.	171/MP/2026	NHPC	Petition Under Section 79 (1) (f) and 142 of the Electricity Act, 2003 read with regulation 76 of the Central Electricity Regulatory Commission (terms and conditions of tariff) Regulations, 2024 seeking necessary directions and appropriate action against the Respondent for Non-compliance with statutory and Regulatory obligations.
38.	268/MP/2026	SGEL	Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003 seeking acknowledgement and declaration of increase in rate of Goods and Service Tax (GST) from 5% to 12% on account of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of finance as a Change in Law event in terms of the Article 10 of the Power Usage Agreements signed by the Petitioner for supply from its 1000 MW Solar Project at Bikaner, Rajasthan.
39.	301/MP/2026	ACB (India)L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 24 and 25 of the CERC (Ancillary Services) Regulations, 2022 along with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023 and Regulations 67 and 68 of the CERC (Conduct of Business) Regulations, 2023, seeking relaxation from Emergency TRAS under Regulation 20(6) of the CERC (Ancillary Services) Regulations, 2022 read with Record of Proceedings dated 5.6.2025 in Petition No. 713/MP/2025.
40.	737/MP/2025	RSVPL	Petition under Section 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 14.11.2023 executed between Renew Surya Vihaan Private Limited, and Solar Energy Corporation of India Ltd. for the development of 200 MW CTU connected Solar power project, read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that certain events constitute as Change in Law events and for seeking consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event(s).
41.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.
42.	327/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 17.11.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 333 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.
43.	229/MP/2026 alongwith I.A.No.75/2026	SC4PIL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory

			Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of time for the start date of connectivity and associated milestones on account of delays beyond the control of the Petitioner (Interlocutory application for interim reliefs).
44.	249/MP/2026	GSPL	Petition under Section 79 (1)(c) & (f) read with Sections 38 (2)(b) & (c) and 40 (a) of the Electricity Act, 2003 seeking compensation (along with interest) for generation losses suffered by Gorbea Solar Pvt. Ltd. due to delay in operationalization of the GNA and construction of the transmission system required for evacuation of power by Respondents.
45.	171/MP/2024	NLCIL	Petition under section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the Must-Run status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.
46.	321/MP/2025	JSL	Petition under Section 79(1)(f) seeking to direct Respondent No. 1 to pay an amount of Rs. 19,05,31,515/- to the Petitioner.
47.	244/MP/2026 alongwith I.A.No.85/2026	WBSEDCL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 05.01.2011 and Power Purchase Agreement dated 25.03.2011, for setting aside and/ or quashing the invoices raised by the Respondents pursuant to the orders dated 11.2.2026 and 25.3.2026 Petition No. 305/MP/2015 (Interlocutory application for stay of the operation and enforcement of the Impugned Invoices and restrain the Respondents from taking any coercive or adverse action, including levy of Late Payment Surcharge).
48.	850/MP/2025	RVSPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with relevant provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in respect to timeline for achieving Financial Closure as a condition subsequent to be satisfied by the Connectivity Grantee under Regulation 11A(2) thereof.
49.	312/MP/2026	NTPC	Petition under Section 79(1) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relief for auxiliary power consumption and transmission charges for units under shutdown and relief for relaxation of norms for start-up oil.
50.	432/MP/2026 alongwith I.A.No.147/2026	SXLBEPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 11C and Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (As Amended), and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking appropriate directions to the Central Transmission Utility of India Limited to consider the Petitioner's request

				for reallocation of the 220 kv terminal bay from Bay No. 227 to Bay no. 208 at Gadag-II pooling station, along with consequential reliefs thereof(Interlocutory application for interim reliefs and directions).
	51.	498/MP/2026 alongwith I.A.No.165/2026	AMPIN	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited seeking appropriate extension in Firm Start Date of Connectivity to align with the Project commissioning(Interlocutory application for directions).
	52.	111/MP/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	53.	112/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	53.	15/RP/2024 alongwith I.A.No.97/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024(Interlocutory application for interim reliefs).
	54.	16/RP/2024 alongwith I.A.No.47/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024 (Interlocutory application for interim directions).
	55.	95/TT/2026	KPTCL	Petition for claiming of Yearly Transmission Charges for 1 Nos 110 KV SC Lines for FY 2024 - 25 to FY 2028-29 and 6 Nos. of 220 KV line for FY 2024 - 25 to 2028-29, owned by KPTCL .

By order of the Commission
Sd/-
T.D. Pant
Joint Chief (Legal)
12.10.2026